

MR. SPEAKER : That is all. Shri Amin.

SHRI S. KUNDU (Balasore) : What about break in service ? (Interruption)

MR. SPEAKER : I will not allow. Don't go back now. I have called Shri Amin.

13.21 hrs.

STATEMENT BY MEMBER UNDER  
DIRECTION 115 AND MINISTER  
REPLY THERETO

SHRI R. K. AMIN (Dhandhuka) : Sir, the Hon'ble Home Minister Shri Y. B. Chavan, while replying to the half-an-hour discussion regarding incidents at Indraprastha Bhawan on 19th September in the Lok Sabha on 18th December stated *inter alia* "these people were shown the statements before they signed them. According to somebody who took down, the stenos, they might have said that. But these statements are also statements which were signed by these very people. What am I to do about these matters ? I do not know which statement is correct and is to be accepted. Continuing he said : I do not want to make any allegations that what they are saying is true or untrue, but the Deputy Commissioner's conclusions are based on the statements made before him and signed by those people. If they want to improve on them it is for them to do".

I find that the statements were never signed by the two journalists Shri Najmul Hassan and Shri C. V. Krishnan. Not only that these statements are not signed, they have actually been materially changed by the Deputy Commissioner who recorded the statements and it is for this reason mainly that the statements are not signed by the journalists, amongst others. I have already passed one document through the Speaker to the Home Minister which gives an incontrovertible proof of the fact that these statements were not got signed from the journalists.

This according to me is a very serious matter and I hope that the Home Minister will take action against the officers responsible for tampering with the records. This fact, I am sure, will also be noted by the enquiry officer, Mr. Rao, who is presently investiga-

ting all allegation against the police and judicial officers who were on duty near Indraprastha Bhawan on 19th September.

The Home Minister must tell the House while correcting his statement as to who were responsible for misleading him and through him the House.

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : Sir, with your permission I may be permitted to make a correction in the record of proceeding held on December 18, 1968. Referring to certain suggestion that the statement made by two journalists, Shri C. V. Krishnan and Shri Najmul Hasan, had not been signed by them, I had stated, "My information is—if somebody makes an allegation later on, I cannot say—these people were shown the statements before they signed them".

2. The position has been checked up and it has been reported that Sarvashri Najmul Hasan and C. V. Krishnan dictated their memorandum of evidence to a stenographer of the Deputy Commissioner on September 22, 1968 but left before the transcript was ready for their signatures. The Deputy Commissioner submitted his report on September 24, 1968 without the signature of Sarvashri Najmul Hasan and C. V. Krishnan on the memorandum dictated by them. I regret that in this respect the information conveyed to the House was inaccurate. I have, however, been informed by the Deputy Commissioner that no change, either by oversight or deliberately, was made in the statement dictated by Shri Krishnan and typed by the stenographer.

MR. SPEAKER : The next item is General Discussion on the General Budget. The Swatantra Party has got a few minutes. Prof. Ranga will be speaking. Shri Kripalani will also say a few words. Then the Finance Minister will reply.

Now we adjourn for Lunch and meet at 2.30 P.M.

13.24 Hrs.

*The Lok Sabha adjourned for Lunch till Thirty Minutes past Fourteen of the Clock.*